

Quarterly Progress Report

(April-June, 2021)

in compliance of NGT orders dated

07.03.2019 in O.A. no. 606/2018



28th July 2021

**Directorate of Environment and Climate Change,
Department of Science, Technology and Environment,
Government of Punjab**

Quarterly Progress Report

(April-June, 2021)

1. The National Green Tribunal (NGT) vide order dated 07.03.2019 in Original Application No. 606/2018, titled as “Compliance of Municipal Solid Waste Management Rules, 2016” for State of Punjab has directed the Chief Secretary to furnish Quarterly Report about the status of various activities. The Department of Environment, Govt. of Punjab is regularly submitting the quarterly Progress Report since 2019-20 and the report of the last quarter i.e. January-March, 2021 was submitted to CPCB & NGT vide e-mail dated 30.04.2021.
2. Subsequently, the NGT vide its various orders issued in the matter of O.A no 606/2018 has directed States to submit information on following thematic areas:
 - (i) Compliance to Solid Waste Rules including Legacy Waste.
 - (ii) Compliance to Bio-medical Waste Rules.
 - (iii) Compliance to Construction & Demolition Waste.
 - (iv) Compliance to Hazardous Waste Rules.
 - (v) Compliance to E-waste Rules.
 - (vi) 351 Polluter Stretches in the country.
 - (vii) 122 Non-attainment cities.
 - (viii) 100 industrial clusters.
 - (ix) Status of STPs and re-use of treated water.
 - (x) Status of CETPs/ETPs including performance.
 - (xi) Ground water extraction/contamination and re-charge.
 - (xii) Air pollution including noise pollution.
 - (xiii) Illegal sand mining.
 - (xiv) Rejuvenation of water bodies.
3. In compliance of various orders of NGT issued in OA No. 673/2018, 138 & 139/2016, 681/2018, 606/2018, 1038/2018, 593/2017 and 325/2015, the state had prepared Action Plans to achieve the following objectives;
 - (i) Clean the Rivers of Sutlej, Beas, Ghaggar and Holy Bein to achieve desired water quality in 4 polluted rivers stretches.
 - (ii) To achieve the desired ambient air quality in Non-Attainment Cities
 - (iii) Control of Noise Pollution
 - (iv) Management of Municipal Solid Waste, Plastic Waste, Bio-medical Waste, Hazardous Waste, E-Waste and C&D Waste
 - (v) To control pollution in Industrial Clusters.
 - (vi) Reuse of treated wastewater.
 - (vii) Rejuvenation of water bodies.

4. The progress of key activities of these Action Plans is being reviewed regularly through 3- tier Governance Mechanism as under:
 - (i) District Environment Committees under Deputy Commissioners
 - (ii) State Level Committees under Administrative Secretary, Department of Environment
 - (a) River Rejuvenation Committee for Clean Rivers.
 - (b) Air Quality Monitoring Committee for Clean Air
 - (c) State Level Review for Waste Management
 - (iii) State Apex Committee under Chief Secretary

5. **Preparation & Execution of District Environment Plans in compliance of NGT orders issued in OA No. 360/2018.**
 - (i) The Hon'ble NGT vide its order dated 26.09.19 in O.A. No. 360 of 2018 titled as "Shree Nath Sharma v/s Union of India" has directed all the States to prepare District Environment Plans for all districts.
 - (ii) Accordingly, Department of Environment, had initiated the process for preparation of District Environment Plans (DEPs) in line with Model Plan devised by CPCB and prepared District Environment Plans of 13 Districts through respective District Administration.
 - (iii) Further, NGT vide order dated 19.03.2020 in OA no. 360 of 2018 directed Central Pollution Control Board to prepare at least one Model District Environment Plan for the State so as to enable the State to replicate the same on other districts. CPCB requested the State to provide data pertaining to District Sangrur in the CPCB template to finalize the same as "Model District Environment Plan". The validated data pertaining to District Sangrur furnished in the prescribed format sent to CPCB by the State vide letter dated 05.01.2021.
 - (iv) The District Environment Plans of 22 districts were prepared and subsequently submitted to CPCB & NGT Monitoring Committee in March, 2021 in pursuance to CPCB letter issued in compliance of NGT order dated 29.01.2021.
 - (v) A meeting to review the District Environment Plans was taken by NGT Monitoring Committee headed by Hon'ble Justice Jasbir Singh on 30.03.2021. The Committee raised certain observations and directed to incorporate the same in the District Environment Plans. Accordingly, the State has revised the DEPs of 22 districts and submitted to NGT Monitoring Committee in June, 2021.
 - (vi) The revised DEPs of Ludhiana & Jalandhar were again reviewed by NGT Monitoring Committee on 25.06.2021 & 02.07.2021 respectively. The Committee directed to consider the indicative template provided by CPCB while preparing the DEPs and directed PPCB to resubmit the District Environment Plan of District Ludhiana & Jalandhar by 15.07.2021. Accordingly, the DEPs for District Ludhiana and Jalandhar were again revised and submitted to NGT Monitoring Committee on 20.07.2021.

6. The progress w.r.t. various activities as mentioned in para 20 of NGT Orders dated 07.03.19 in O.A.no. 606/2018 for the quarter ending on 30th June 2021 is given in the succeeding paras.

A. Status of Compliance of SWM Rules, 2016, Plastic Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016.

7. Solid Waste Management Rules, 2016

Following activities in compliance of Rule 22 & 24 of SWM Rules, 2016 along with Key Performance Indicators as recommended by Hon'ble NGT are being monitored as a part of implementation of Action Plan and the summary of progress is given below:

Sr. no	Activity	Unit	Baseline 31.03.19	Target	Timeline by the Deptt.	Cumulative Progress up to June,2021
1	2	3	4	5	6	7
1	Approval of SWM Action Plans by ULBs Rule 15 (a)	No. of ULBs	112	163	30.06.19	163 (100%)
2	Identification and Procurement of sites for setting up solid waste processing and Sanitary Landfill facilities (Rule 22 at Sr. no. 1-3)	No. of sites	163	163	30.06.20	163 (100%)
3	Enforcing waste generators to practice segregation of waste at source (Rule 22)	% age coverage HHS/ shops/est.	27%	100%	31.12.21	89.5%
4	Ensure door to door collection of segregated waste (Rule 22)	% age coverage HHS/shops	85.10%	100%	31.12.21	99.25%
5	Setting up of Aerobic Composting pits by all local bodies (Rule 22 at Sr. no. 7-8)	No. of compost pits	3463	8753	31.12.21	8152 (93.1%)

6	Setting up of Material Recovery Facilities (Rule 22 at Sr. no. 7-8)	No. of MRFs	83	305	31.12.21	262 (86%)
7	Setting up of Waste to Energy Facilities (Rule 22 at Sr. no. 7-8)	No. of WTE facilities	1	3	31.03.22	1 (RDF unit at Bathinda) (33.3%)
8	Setting up of suitable sites for setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr. no. 9-10)	No. of SLF site	Nil	135	31.03.22	18 SLF setup
9	Integration of Rag Pickers/Waste collectors/Kabadis/Volunteers/CBOs/ NGOs (Rule 15 (c))	% age integration	77.90%	100% (10463 no.)	31.12.19	100% (16341) Target Achieved
10	Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)	No. of ULBs	initiated in 4 ULBs	143	31.03.23	Initiated work in 107 ULBs
11	Citizen Grievance Redressal through Swachh App (Key Indicator by NGT in OA 606/2018)	% age of complaints resolved within specified time	96.40%	100%	Monthly	99% (925/929)

The progress of the activities mentioned at S. no. 8 and 10 was found to be slow due to outbreak of COVID-19 pandemic.

8. Plastic Waste Management Rules, 2016

The State has prepared and implementing Action plan for Plastic Waste Management, in compliance to Hon'ble NGT orders in the matter of OA no. 247 of 2017. Following activities are being monitored as part of implementation of action plan for Plastic Waste Management and the summary of progress is given below:

Sr. N.	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative Progress up to June, 2021
1	2	3	4	5	6	7

1	Framing of bye-laws by all ULBs incorporating provision of the Rules Rule 6(4)	Notification of byelaws	Bye Laws under preparation	167 ULBs	30.09.20	Bye laws prepared and Notification underway
2	Enforcing waste generators to practice segregation of waste at source (Rule 6 2(a) - PWM, 2016 and Rule 22 - SWM, 2016)	% age coverage HHs/shops/estb.	Monitored as part of SWM.			
3	Door to door collection of plastic waste (Rule 6 2(a) - PWM, 2016 and Rule 22 - SWM, 2016)	% age coverage HHs/shops/estb.	Monitored as part of SWM.			
4	Setting up of Material Recovery Facilities (MRF) by all ULB Rule 6 (1)	No. of MRFs	Monitored as part of SWM.			
6	Monitoring of Producers, Importers and Brand owners under EPR (Rule 9)	%age of registration	3.9%	100%	31.12.21	55%
7	Monitoring of the ban on plastic carry bags in the State Rule 12 (2)	% age of challans	8.41%	100%	Monthly	100% (3638 challans issued against 5527 inspections)

9. Bio Medical Waste Management Rules, 2016

The State has prepared separate Action Plan for Bio- Medical Waste Management, in compliance to Hon'ble NGT orders in the matter of OA no. 710-713 of 2017. Following activities are being monitored as a part of implementation of Action Plan:

Sr.no	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to June, 2021
1	2	3	4	5	6	7
1	Inventorization of HCFs	No. of HCFs	8194	13826	Regular Activity	13826
2	Authorization of HCFs	No. of HCFs	3913	13826	Regular Activity	11343 (82%)
3	Installation of the ETPs by Govt. HCFs	No. of HCFs	0	221	31.12.21	59

10. Compliance of Construction & Demolition Waste Management Rules, 2016

Following activities as mentioned in the Action Plan for Construction and Demolition Waste Management are being monitored and the summary of progress is given below:

Sr. no	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to June, 2021
1	Formulation of policy by State Government Rule 9(1)	Notification of Policy	No Policy	Policy to be finalized	31.12.20	Policy notified (Target achieved)
2	Notification of sites for collection and processing facility of C&D Waste Rule 6(4 & 5), 9 (2) and 13 - C&D WM Rules, 2016)	No. of ULBs which have notified sites	129	163	31.12.20	163 (Target achieved)
3	Commissioning and implementation of Processing / Recycling facility (Rule 6(4,5 & 8), 9(2) and 13)	No. of facilities setup	Nil	135	30.09.22	98

11. Compliance of Hazardous Waste Management Rules, 2016

Following activities as a part of implementation of Action plan for Hazardous Waste Management are being monitored and the summary of progress is given below:

Sr. No.	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to June, 2021
1	Identification of hazardous waste generating units	No. of HW units	3086	3358	Regular Activity	3358 (100%)
2	Authorization of hazardous waste generating units	No. of HW units	2326	3358	Regular Activity	3196 (95%)

12. Compliance of E-Waste Management Rules, 2016

Following activities are being monitored as a part of implementation of Action plan for E- Waste management, the summary of which is given below:

S No.	Activity	Unit of Measurement	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to June, 2021
1	Inventorization of bulk consumers	No. of Units	112	20,000	31.03.20	20966 (Target Achieved)
2	Grant of Authorization to Manufacturers and its online updation	No of Units	0	1	90 days from the date of submission of application	1
3	Grant of Authorization to Dismantlers and Recyclers	No. of Units	0	7	90 days from the date of submission of application	7 (Target Achieved)

B. Status of Functioning of Committees

13. Following Committees are monitoring the implementation of Action Plans on regular basis:

Sr. No.	Name of Committee	No. of meetings held (April- June,21)
1.	District Environment Committee under Deputy Commissioners	14
2.	State Apex Committee under the Chairmanship of Chief Secretary, Punjab to review the progress of Environmental Protection Action Plans for Clean Water, Clean Air & Waste Management	2

C. Status of Action Plan for Clean Rivers in compliance with the order dated 20.09.2018 in the news item published in, "The Hindu" titled as "More River Stretches are now critically polluted: CPCB" (O.A no. 673/2018)

14. Three comprehensive Action Plans for Clean River Sutlej, Beas and Ghaggar prepared by Department of Environment, Punjab were submitted to CPCB/NGT in compliance to directions of National Green

Tribunal (NGT) in O.A 673/2018.

15. As directed by CPCB, a separate Action Plan for Clean Holy Bein was submitted to CPCB on 01.07.20 after the approval of River Rejuvenation Committee (RRC). The Action Plan was reviewed and approved by CPCB during the 13th Meeting of Task Team held through VC on 10.07.20.
16. The Quarterly Progress Report in O.A 673/2018 pertaining to polluted river stretches has been prepared in line with NGT directions as per thematic areas. The progress w.r.t. various activities as mentioned in Action Plan of Clean Rivers is as under:

(i) 351 Polluter Stretches in the Country

Sr. No.	Activity	Unit	Classification of stretch as per CPCB	Baseline (2018-19)	Target	Timeline by the Deptt.	Progress (April-June,21)
1	Sutlej (Roopnagar to Harike Bridge)	Water Quality Class	Priority-I	C to E	B	31.12.23	C to E
2.	Ghaggar (Sardulgarh to Mubarkpur)	Water Quality Class	Priority-I	D to E	B	31.12.23	D to E
3.	Beas (along Mukerian)	Water Quality Class	Priority-V	C	B	31.01.20	B
4.	Beas (Sultanpur Lodhi to Confluence point to Beas)	Water Quality Class	Priority-IV	C	B	31.01.20	B
5	Installation of Real Time Monitoring Stations for River Water Quality	Number	-	0	11	31.03.21	11

Department of Environment in collaboration with IIT, Ropar is also developing Low Cost Sensors to monitor various parameters of water quality i.e. pH, TDS, Conductivity, BOD, DO & COD. IIT, Ropar has developed the sensors for aforesaid parameters and lab trials have been conducted successfully for transmission of water quality data.

(ii) Status of STPs and Re-Use of Treated Wastewater

a) Monitoring of Existing STPs

Sr.No.	Activity	Unit	Baseline (March,19)	Target	Timeline by the Deptt.	Progress (April- June,21)
1.	Monitoring of Existing 95 STPs (1341.9 MLD)	% of Non-compliance	46%	0% NC	Monthly	30%

2.	Installation of CCTVs in existing 95 STPs	% of installed CCTV	0	100%	31.03.22	100 %
3	Installation of OCEMS on existing 95 STPs	% of installed OCEMS	0	100%	31.03.22	49%

b) Setting up 69 New STPs & Up-Gradation of 12 existing STPs:

No. of STPs	Capacity (MLD)	DPR Stage	TenderStage	Under Construction	Timeline
69 (New STPs)	595.40	14 STPs (55.5 MLD)	21 STPs (51.9 MLD)	34 STPs (488 MLD)	21 STPs (78 MLD) by 31.03.22 35 STPs (479.4 MLD) by 31.03.23 13 STPs (38 MLD) by 31.12.23
12 (Rehabilitation of old STPs)	399.5	6 STPs (18.6 MLD)	3 STPs (17.9 MLD)	3 STPs (363 MLD)	5 STPs (280.9 MLD) by 31.03.22 1 STPs (100 MLD) by 31.03.23 6 STPs (18.6 MLD) by 31.12.23

Note: Land issue in one STP (Sangrur – 11 MLD)

c) Re-Use of Treated Wastewater for irrigation Purposes

A revised Action Plan for Reuse of Treated Wastewater has been submitted to CPCB/NGT on 30.06.20 in compliance of NGT Order dated 21.05.20 in O.A. No. 593/2017 read with O.A. No. 148/2016. The progress of Action Plan is being regularly reviewed by River Rejuvenation Committee under the chairmanship of Secretary, Science Technology & Environment and State Apex Committee under the chairpersonship of Chief Secretary, Punjab.

Sr. No	Details	No of STPs	Reuse of Treated Water (MLD)	Remarks
Reuse of wastewater for irrigation purposes				
1	Existing Schemes	52	290.8	Out of 95 existing STPs, treated waste water of 52STPs being reused.
2	Proposed Schemes	187*	1519.3	<ul style="list-style-type: none"> Rs.14.72 Cr sanctioned by NABARD for utilization of treated wastewater of 23 STPs for irrigation. Funds for 5 STPs (73 MLD) has been released. Rs.50 Cr for utilization of treated waste water of 5 STPs (166 MLD)

				approved by NABARD under RIDF-26.
Reuse of treated wastewater for other purposes				
1	75 KLD of treated wastewater used for water sprinkling of around 200 km of road length to control dust emissions.			

* Including new STPs proposed to be setup.

17. Status of CETPs/ETPs

(i) Monitoring of existing CETPs and ETPs

Sr. No.	Activity	Unit	Baseline (March,19)	Target	Timeline by the Deptt.	Progress (April- June,21)
1	Monitoring of 4 Existing CETPs	% of Non-compliance	33%	0%	Monthly	25 %
2	Monitoring of Existing 509 ETPs (approx. 10% of ETPs being monitored every month)	% of Non-compliance	30.77%	0%	Monthly	24 %
3	Installation of OCEMS in existing 114 ETPs more than 50 KLD	% of installed OCEMS	-	100%	31.12.21	97%

(ii) Setting up of New CETPs

Sr. No.	Activity	Target Date of Completion	Progress (April- June,21)
1	Setting up of 40 MLD CETP at Ludhiana	30.09.21	Completed & is under hydraulic testing.
2	Setting up of 50 MLD CETP at Ludhiana	30.09.21	Completed. Electric Connection to be released by PSPCL shortly.
3	Setting up of 0.15 MLD CETP at Jalandhar	To be fixed as per decision of Court	A CWP No.1483 of 2020 has been filed in the Hon'ble Punjab & Haryana High Court, Chandigarh. The next hearing is fixed for 07.09.2021. As of Now, no construction work has been started at site as the matter of the construction has been stayed by the Hon'ble Court.

4	Up-gradation up of 5 MLD CETP at Jalandhar	30.06.22	Tender under evaluation.
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18. Ground Water Extraction/ Contamination and Re-charge

- Punjab Water Resources Management and Development Corporation awarded the Water Conservation and Management Master Plan for the State of Punjab to M/s Mekorot water company Ltd, Israel National Water Company, by signing an MoU in the year 2019 in order to deal with the problems of falling water table, increasing surface water pollution and water logging in the south-west Punjab etc.
- The Water Conservation and Management Master Plan is divided into six reports out of which five no. reports have been submitted by the M/s Mekorot Team. Out of the five reports, four reports i.e. Study of the Current State of Punjab Water Sector, Water Resources Potential and Projections, Sectorial Water Demand Projections, Water based Economy Regulations have been approved by the Core team of the State Government. The fifth report i.e. Water Balance and Alternative Water Supply team is currently in the process of approval.
- The final reports shall be submitted by M/s Mekorot to Punjab Water Regulation and Development Authority for implementation of State Water Conservation Plan.

19. Restoration of Water Bodies

- Action Plan for Rejuvenation of Water Bodies (Ponds) of Punjab in compliance of National Green Tribunal (NGT) Orders Dated 10.05.19 and 25.02.2020 in O.A. No. 325/2015 in the matter titled "Lt. Col. Sarvadaman Singh Oberoi Vs UOI & Ors" was prepared and submitted to CPCB and NGT on 31.03.20.
- Work for the rejuvenation of 563 ponds has been completed out of 15,715 ponds and under progress in 716 ponds.
- In compliance of NGT Order dated 18.11.2020 in O.A. No. 325/2015, Punjab Pollution Control Board was designated as the Nodal Agency for restoration of water bodies.
- The progress of Action Plan is being regularly reviewed by the Nodal Agency, River Rejuvenation Committee and State Apex Committee.

D. Status of Functioning of Committee constituted in News Item published in, "The Times of India" Authored by Shri. Vishwa Mohan titled, "NCAP with multiple timelines to Clear Air in 102 cities to be released around August, 15" dated 08.10.2018

20. The State has prepared Action Plans to control Air pollution in 9 Non-Attainment cities (Mandi Gobindgarh, Khanna, Ludhiana, Jalandhar, Amritsar, Derabassi, Patiala, Dera Baba Nanak and Nangal) of Punjab. The progress of these Action Plans is being monitored on monthly basis by District Level Committees under the chairmanship of Deputy Commissioners, Air Quality Monitoring Committee (AQMC) under Principal Secretary, Environment and State Apex Committee under Chief Secretary, Punjab w.r.t. following sources of air pollution:

(i) Control on Industrial Emissions (CIE)

S.No.	Activity	Unit	Target	Timeline	Cumulative Progress upto June,2021
1	2	3	4	5	6
1	CIE-1: Conversion to Side Hood Suction in Induction Furnaces	No. of Industries	118	31.07.21	114 (3 units closed and 1 unit will convert by 31.07.2021)
2	CIE -2: Industries to be converted from coal to CNG/PNG with break up as under: (Mandi Gobindgarh – 226 Amritsar - 89 Khanna - 93 Ludhiana - 275)	No. of Industries converted	683	30.09.22	64*
3	CIE-2(ii): Progress regarding creation of infrastructure for CNG Pipeline	Length of the pipeline (in Km)	54980	31.03.21	5328**
4	CIE-3: Conversion of Natural Draft Brick Kilns to Induced Draft Brick Kilns	No. of brick kilns	64	30.09.19	56 (Remaining 8 units closed)
5	CIE-4B: Action against non-complying Industrial units	No. of units		Regular Activity	Action taken against 378 units & pending against 21 units

* 1. Petroleum & Natural Gas Regulatory Board (PNGRB) had cancelled the work allotted to M/s Jai Madhok for Ludhiana & Jalandhar city due to some legal dispute. The work is yet to be re-allotted by PNGRB. Further, the work at Mandi Gobindgarh, Khanna & Amritsar could not pick up due to disparity in rates for supplying the gas to industries. The matter has already been taken up with PNGRB.

(ii) Control on Road Dust (CRD)

S.No.	Activity	Unit	Targets	Timeline	Cumulative Progress upto June, 2021
1	2	3	4	5	6
1	CRD-1: Maintain pothole free roads / timely patchwork on roads	Identified road length to be made pothole free (Km)	276	31.10.21	265 (96%)

2	CRD-2(I): Water sprinkling on identified roads	Average road length to be sprinkled (Km/day)	158	Regular Activity	158 (100%)
3	CRD-2(II): Procurement of water sprinklers	No. of water sprinklers procured	12	31.01.20	12 (100%)
4	CRD-3: Procurement of Mechanical sweeping Machines	No. of mechanical sweeping machines procured	11	31.10.21	8 (73%)
5	CRD-6: Installation of Waterfountains at major traffic intersections	No. of chowks/ intersections installed with new water fountain	6	31.10.21	4 (67%)
6	CRD-7A(i): Kaccha/Brick Paved Roads to be made Pucca roads	Katcha /Brick Paved roads made pucca roads (Km)	87	31.10.21	61 (70%)
7	CRD-7B(i): Existing roads requiring recarpeting	Existing roads recarpeted (Km)	333	31.10.21	302 (91%)
8	CRD-7C(i): Pavement of road side using interlocking tiles	Length of berm stabilized by using interlocking tiles (Km)	132	31.10.21	76 (58%)

(iii) Control on Vehicular Emissions (CVE)

S.No.	Activity	Unit	Targets	Timeline	Cumulative Progress upto June,2021
1	2	3	4	5	6
1	CVE-2: Setting up of Remote Sensor Based PUC System	% of PCC linked with VAHAN/ SAARTHI out of 257 PCC	257	30.06.21	257 (100%)
2	CVE-4B(i): Installing additional "No Parking" sign boards to prevent parking of vehicles in non-designated areas	Nos. of additional Sign Boards installed	309	31.10.21	305 (99%)
3	CVE-6A: Widening	Total road length	86	31.10.21	58

	of roads and infrastructure for decongestion of roads	identified for widening (Km)			(67 %)
4	CVE-10: Promotion of E-Vehicles	Policy matter	Notification of Policy	31.10.21	Draft Policy under Notification
5	CVE-11C: Introduction of CNG based autos/taxis	No. of CNG based autos/taxis	-	Regular Activity	603

(iv) Control on Burning of Garbage and Biomass (CBGB)

Sr No.	Activity	Unit	Targets	Timeline	Cumulative Progress upto June,2021
1	2	3	4	5	6
1	CBGB-1: Control on open burning of biomass in City	Nos. of Composting Pits	1583	31.03.21	1583 (100%)
2	CBGB-2: Control on burning of municipal solid wastes	Nos of Challan issued	--	Regular Activity	348
3	CBGB-3A: Control on burning of agriculture waste and crop residue - challans issued	No of Cases in action taken during Rabi season upto 23.11.2020.	100%	Seasonal Activity	(i) EC imposed: Rs.8.52 Lacs in 267 cases (ii) Red entry in Khasra Girdawari: 84 no.

(v) Control on Construction and Demolition activity (CCDA)

Details as per Sr. No. 10 under the head of compliance of Construction of Demolition Waste Management Rules, 2016.

(vi) Control on Other Sources (COS)

SN.	Activity	Unit	Targets	Timeline	Cumulative Progress upto June,2021
1	2	3	4	5	6
1	COS-1A Dissemination of Air Quality Index by installing additional CAAQMS	No. of additional CAAQMS installed	10	31.12.21	Technical & Financial Evaluation of 10 no. CAAQMS to be completed by 31.07.2021 &

					installation to be completed by 31.12.2021.
2	COS-2: Establish an Air Quality Management Division at PPCB	Set up Division	1	31.03.21	1 (Division set up at H.O. level)
3	COS-3: Establish helpline in each city as well as SPCB HQ	Set up of PGRP	1	31.12.21	Android based mobile APP has been prepared & ready for launch. Further, helpline in each city will be setup by 31.12.2021.
4	COS-4A: Monitoring of DG sets	No. of DG sets found non-Complying (Jan-March'21)		Regular inspection	01
5	COS-5: Source Apportionment Study	Nos of city covered	7	31.07.21	Draft Source Apportionment Studies received from IIT, Delhi & likely to be finalized by 31.08.21

21. Control of Noise Pollution

In pursuance of NGT order dated 15.03.2019 & 20.11.2019 in O.A. no. 681/2018, the Department of Environment has submitted the Action Plan for mitigation of Noise Pollution to CPCB vide email dated 30.03.2020. The progress of action plan is being reviewed regularly by the Air Quality Monitoring Committee. Punjab Pollution Control Board (PPCB) reported that 20 no. Noise level Meters (NLMs) are likely to be procured by 31.08.2021. Further, PPCB had sent technical specifications of NLMs to Department of Transport for procurement of adequate no. of NLMs through GEM portal.

E. Status of the Action Plan w.r.t. identification of polluted industrial clusters in O.A. no. 1038/2018, News Item published in, "The Asian Age", authored by Sanjay Kaw titled, "CPCB to rank industrial units on pollution levels" dated 13.12.2018

22. The Action Plans of the Critically Polluted Industrial Clusters of Ludhiana & Jalandhar and Severally Polluted Industrial Cluster of Batala stands submitted to CPCB by Punjab Pollution Control Board on dated 10.07.20.

F. Total amount collected from erring industries on the basis of, "Polluter Pays" Principle, "Precautionary Principle" and details of utilization of funds collected

23. Punjab Pollution Control Board is initiating the actions against the STPs / ETPs/CETPs/APCDs and Hospitals as and when found violating & flouting the norms of the various environmental acts and rules.

24. Action Plans for the 3 Model Cities (Amritsar, Bathinda & SAS Nagar) and 3 Model Towns (Nawanshahr,

Roopnagar & Moonak) for scientific management of solid waste have been prepared and are being executed by the respective ULBs under administrative control of Department of Local Government.

25. The progress w.r.t implementation of the key activities of solid waste management in these Model Cities / Towns is being regularly monitored and progress in this regard is Annexed as **Annexure-I**.
26. The Department of Rural Development & Panchayats has prepared a Sample Plan for the 180 villages being developed as Model villages. Doraha was developed as the first model village. Further, this model has been replicated in 171 notified villages and under replication in remaining 9 villages.

H. Status of Action Taken for prohibiting mining activities within river bed in the State of Punjab, in compliance of directions of Hon'ble NGT in the matter O.A. No. 767/2018 dated 31.01.2019 (now connected with the matter of O.A. No. 606/2018)

27. The Department of Mines and Geology reported that in compliance of NGT order in O.A. No. 767/2018, following actions were taken:
 - (i) Recovery notices to the defaulting contractors have been issued. The appeals filed by the contractors against the recovery notices have been sent to Deputy Commissioner, Rupnagar for getting it checked by Site Appraisal Committee. The reports of Site Appraisal Committee have been received and hearings of the appeals were held. The appeals have been decided and the appellants were directed to deposit the amount due towards them as per the notices issued.
 - (ii) Subsequently, the Contractors filed C.W.P no 11054 of 2020 for Swara Mine and 12029 of 2020 for Baihara Mine in the Hon'ble Punjab and Haryana High Court challenging the aforesaid S-Notices. The Hon'ble Court vide order dated 06.08.2020 quashed the S-Notices issued by the Department on the grounds that the Department did not make an assessment in FORM-O as prescribed in PMMR-2013. Now, after making requisite assessment, the Department has issued the S-Notices for Harsabela, Swara Mine in the month of January, 2021 and the R-Notice has been issued in case of Baihara Mine in the month of December, 2020.
 - (iii) Representations given by contractors of Swara Mine, Harsabela Mine & Baihara Mine shall be considered before taking final decision.
 - (iv) Regarding Environment damage due to illegal mining, assessment report has been filed by Committee constituted by Hon'ble NGT on 27.02.2020 and the same has been admitted by Hon'ble NGT vide its order dated 18.03.2020 in Execution application No.44/2019 in O.A No.767/2018.
 - (v) After filing of the detailed reply by the department on 7.07.2020 in compliance to directions of Hon'ble NGT in Execution No. 44 of 2019 of Original Application No. 767/2018, the case stands disposed of vide order dated 10.07.2020.
 - (vi) The NGT vide order dated 10.07.2020 directed that the amount already assessed need to be recovered as interim compensation and the CPCB may examine the final liability for the damage

on account of illegal mining. In compliance to the said orders, the Department initiated the action against the defaulters and issued the S-Notices for Harsabela, Swara Mine and R-Notice issued in case of Baihara Mine.

- (vii) Necessary action regarding issuance of recovery notices in pursuance to order dated 10.07.2020 is being taken.
- (viii) Regarding action against erring officials, Show-cause notices have been issued to the concerned officials.
- (ix) Regarding replenishment study, the field survey of river sites has been conducted by the field Engineers indicating that there is a natural deposition of sand in river bed. Accordingly, a report has been submitted to Hon'ble NGT on 09.07.2019. Department of Water Resources were of the opinion that river bed in Punjab are silted up in majority of the reaches.

I. Status of grievances through the Grievance Redressal Portal in compliance of NGT order dated 26.09.2020 in the matter of OA no. 673 of 2018

28. Hon'ble NGT vide order dated 26.09.2020 in OA no. 673 of 2018 directed the Central Monitoring Committee constituted under the chairmanship of Secretary, Ministry of Jal Shakti to consider development of an appropriate mechanism to enable easy filing and redressal of grievances with regards to illegal discharge of sewage/effluents. In compliance to the said orders, NMCG developed one module on its website for submission of grievance and information regarding the same along with login id & password conveyed on 08.01.2020.

No grievance has been received for addressal in the said portal

Annexure-I

Name of City/ Town	Total Waste Generation (TPD)	D2D Collection (%)	Source Segregation (%)	Setting up of Processing facilities			% BWGs Compliance (100 Kg or above)	Remediation of Dump site	Setting up of SLF	C&D Waste Processing Facilities
				%age of compost pits constructed	% age of parks/green belts doing onsite composting	%age MRF set up for dry waste channelization				
Amritsar	500	100%	52%	100% (67/67) and one central Windrow Compost Unit	83.84% (109/130)	100% (5/5)	100% 27/27 (100 Kg or above)	Initiated	Under Construction	Micro Management Unit Set up and in tender process for Mega Plant.
Bathinda	118	100%	100%	100% (50/50) and one Central Compost Plant	67% (97/144)	100% (2/2)	100% 45/45 (100 Kg or above)	Initiated	Under Construction	Mini processing plant set up
SAS Nagar	110	100%	100%	100% (200/200)	100.0% (540/540)	100% (20/20)	100% (11/11) (100 Kg or above)	Initiated	Under Construction	Mini processing plant set up
Moonak	4	100%	100%	100% (18/18)	70% (7/10)	100% (1 /1)	100% 1/1 (10 -50 Kg or above)	Initiated	Set Up	Micro Management Unit Set up

Nawanshahr	14	100%	92%	100% (75/75)	100% (2/2)	(1/1) Integrated facility with MRF	100% (2/2) (10 -50 Kg or above)	Initiated	Project approved	Micro Management Unit Set up
Roopnagar	16	98%	81%	86.6% (110/120)	100% (7/7)	100% (2/2)	50% (1/2) (10 -50 Kg or above)	Initiated	Project approved	Project approved